

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

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**ORDER SHEET**

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**ORDERS OF THE TRIBUNAL**

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16.01.2014

OA No.840/2013

Mr. N.S. Sikarwar, Counsel for applicant.

Heard. The OA is disposed of by a separate order.

*Anil Kumar*  
(Anil Kumar)

Member (A)

*✓*  
(Dr. K.B. Suresh)  
Member (J)

*ahq*

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
JAIPUR BENCH, JAIPUR.**ORIGINAL APPLICATION No. 840/2013**Jaipur, the 16<sup>th</sup> day of January, 2014

CORAM :

HON'BLE DR. K.B. SURESH, MEMBER, JUDICIAL MEMBER  
HON'BLE MR. ANIL KUMAR, ADMINISTRATIVE MEMBER

Padam Chand Jain son of Late Shri Johri Lal Jain, aged about 65 years, resident of 133, SPM Nagar, Bharatpur, Rajasthan.

... Applicant  
(By Advocate: N.S. Sikarwar)

Versus

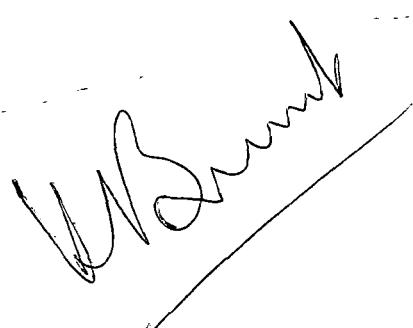
1. Union of India through Secretary, Ministry of Telecommunication, Ashoka Road, New Delhi.
2. The Chief Managing Director, BSNL, 5<sup>th</sup> Floor, Bharat Sanchar Bhawan, Janpath, New Delhi -1.
3. The Assistant General Manager (Pen. & TE) BSNL, 5<sup>th</sup> Floor, Bharat Sanchar Bhawan, Janpath, New Delhi -1.
4. The General Manager, Telecom District, BSNL, Bharatpur, Rajasthan.

... Respondents

(By Advocate: -----)

**ORDER****PER HON'BLE DR. K.B. SURESH, JUDICIAL MEMBER**

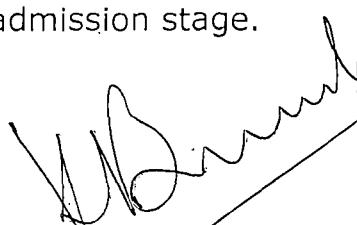
The matter is in a short compass. The applicant had retired five years ago. After four years of his retirement, the respondents introduced a new interregnum Promotion Scheme w.e.f. 22.02.2012 vide order dated 11.09.2012. The applicant is now claiming the benefits of this order retrospectively to be made applicable before the date of his retirement.



2. Even consequences of this order and its effect will be after four years of the retirement of the applicant and there cannot be a process of naming of an unborno~~ed~~ baby. Accordingly, the applicant is not entitled for these benefits.

3. Consequently, the OA is dismissed at admission stage.

Anil Kumar  
(Anil Kumar)  
Member (A)

  
(Dr. K.B. Suresh )  
Member (J)

AHQ